

(27) Vietnam

(28) Zambia

Memorandum from Fruits Merchants Association of Trichur

1964. SHRI K. A. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Chief Commercial Superintendent, Southern Railway has received memorandum from the Fruits Merchants Association, Trichur regarding difficulties in getting booking facilities; and

(b) if so, the details thereof and the action taken, if any, thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):
(a) Yes.

(b) The following points have been raised in the memorandum:—

(i) Lack of facilities for booking of perishables from Trichur to Howrah;

(ii) Unrestricted booking of non-perishables by trains leaving Trichur; and

(iii) Reduction in luggage vans by trains leaving Trichur.

Action Taken:—Perishable traffic is being booked and cleared regularly from Trichur to Howrah. During the period 1st to 18th March 1980, a total of 1975 perishable parcels were booked and cleared. The only categories of non-perishable traffic booked by trains leaving Trichur are passenger luggage newspapers and film parcels, which are in addition to perishable traffic. The availability of parcel vans and luggage vans in trains serving Trichur is, by and large, adequate. The Southern Railway Administration, in consultation with the Fruits Merchants of Trichur, is taking necessary action to remove the genuine difficulties of the merchants to the extent possible.

Inclusion of Delhi School Teachers in CGHS Scheme

1965. SHRI K. A. RAJAN: Will the Minister of HEALTH be pleased to state:

(a) whether Government are considering to include Delhi School Teachers in the CGHS Scheme;

(b) if so, the details thereof;

(c) whether Government are aware that this is one of the demand of Delhi Teachers which has been recommended by the Committee appointed last year at the instance of the Ministry of Education; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) No, Sir.

(b) Does not arise.

(c) and (d). A High Power Committee was constituted in the Ministry of Education to look into the demands of the Joint Council of Delhi Teachers' Organisations and other Associations. These demands included the demand for "Medical Allowance for all teachers". The Committee in its meeting held on 20-11-79 recommended that CGHS type facilities should be extended to all the employees under Delhi Administration. Till the CGHS is made applicable some fixed allowance may be given to the teachers as a medical grant.

This recommendation of the Committee has not yet been processed further by the Ministry of Education.

Fly over at Serampore Railway Crossing

1966. SHRI ANANDA PATHAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to consider the demand for a fly over at

Serampore Railway crossing near Serampore Railway Station;

- (b) if so, the details thereof; and
(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):
(a) Yes.

(b) Works of construction of road over/under-bridges in replacement of existing level crossings are jointly financed and executed by the Railways and the State Government/Road Authority and the proposals therefor have to be sponsored by the latter together with an undertaking to bear their share of the cost as per extant rules. A proposal for construction of a road over-bridge in replacement of level crossing No. 5 at Serampore Railway Station of Eastern Railway is presently under examination of the Railway in consultation with the Government of West Bengal.

- (c) Does not arise.

Disposal of cases detected under Prevention of Food Adulteration Act

1967. SHRI N. E. HORO: Will the Minister of HEALTH be pleased to state:

(a) whether the orders of the Minister for Health were obtained before disposing of cases of serious adulteration detected under the Prevention of Food Adulteration Act, 1954 during the last three years;

(b) whether some cases were also referred to the CBI for investigation; and

(c) if so, the details regarding the persons found guilty in these cases and the suggestions, if any, received in this regard?

THE MINISTER OF STATE IN MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) No. There is no such provision under the Prevention of Food Adulteration Act.

- (b) Yes.

(c) The report of the CBI is being examined.

Formation of Central Food Squad

1968. SHRI N. E. HORO: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that the Central Government created a Central Food Squad in his Ministry to check the menace of adulteration in food articles through sanction authenticated as per rule;

(b) whether it is also a fact that the sanction provided for the functions to be performed by the Food Squad and if so, the details thereof; and

(c) whether this squad is performing all these functions since its inception till-date particularly during the last three years?

THE MINISTER OF STATE IN MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b) Yes. The following is the strength of the squad:

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| 1 Senior Food Inspector | 1 |
| 2 Food Inspectors | 82 |
| 3 Field Assistant | 6 |

Senior Food Inspector and Food Inspectors were appointed under section 9 of the Prevention of Food Adulteration Act and they are empowered to lift samples under the said Act. Food Inspectors can lift the samples under the Act on the basis of signed slips issued by the local (Health) Authority which are required to be fixed around the sample bottles.

(c) The Central Food Squad's activities in respect of the lifting of samples were confined in the initial period primarily to Delhi. This was because of the constraint under which the Delhi Municipal Corporation functioned in respect of work under the P.F.A. Act. However, as per recommendation of the Central Council of Health in 1976, the Delhi